

(2023) 03 TDSAT CK 0010

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 39 Of 2021

Gtpl Jay Santoshima Network Pvt Ltd

APPELLANT

Vs

Sanjaykumar Bhupatbhai Humbal

RESPONDENT

Date of Decision : 01-03-2023

Acts Referred:

Citation : (2023) 03 TDSAT CK 0010

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Nasir Hussain

Judgement

1. Counsel appearing for the petitioner has argued out the case at length.
2. It is submitted by counsel for the petitioner that notice has already been issued by this Tribunal upon respondent(s). The same has been served upon respondent(s), but, nobody has appeared for the respondent(s).
3. Counsel appearing for the petitioner further submitted that as nobody appears for the respondent(s), let fresh notice be issued upon the respondent(s) through the jurisdictional Police Station(s) where they are residing.
4. Counsel appearing for the petitioner has submitted the following details:

M/S SANJAYKUMAR BHUPATBHAI HUMBAL

THROUGH ITS PROPRIETOR MR. SANJAYKUMAR BHUPATBHAI HUMBAL

HAVING OFFICE AT

MOTIMARAD, MOTI MARAD

RAJKOT, GUJARAT - 360421

POLICE STATION:- PATANVAV

ADDRESS:-PATANVAV POLICE STATION, PATANVA
RAJKOT, GUJARAT - 360421

5. It is further submitted by the counsel for the petitioner that let notice be issued upon the aforesaid respondent(s) to be served through Head of aforementioned Police Station(s).

6. In view of the aforesaid submissions, issue fresh notice upon aforesaid respondent(s) to be served by aforesaid Police Station(s).

7. Dasti/Direct service upto Head of aforesaid Police Station(s). After receiving notice of this Tribunal, Head of aforesaid Police Station(s) shall serve the notice upon respondent(s) and after taking its signatures upon the notice issued by this Tribunal, the papers will be returned to this Tribunal immediately.

8. Notice is made returnable on 18.08.2023 .